

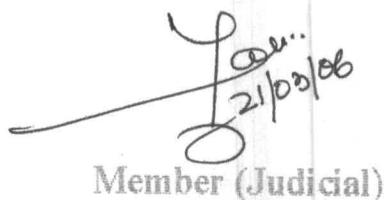
Order dated. 21.03.06.

With a prayer to antedate his promotion, the Applicant submitted a representation to the Respondents' Authorities under Annexure A/8 dt.17.01.06. Within two months thereafter, the Applicant has filed this O.A. under Section 19 of the Administrative Tribunal's Act, 1985. Since the grievance of the Applicant ~~has~~ is raised under Annexure A/8 dt.17.01.06 is still pending with the Respondent No.3, this O.A is hereby disposed at the admission stage with a direction to the Respondent to look to the grievance of the Applicant as raised under Annexure A/8 dt.17.01.06 in this O.A and pass necessary consequential order there on expeditiously; preferably within a period of three months.

With the aforesaid observations and directions this O.A stands disposed of.

Send copies of this order, along with copies of this O.A., to the Respondents at the cost of the Applicant, ^{and} free copies of this order be given to Shri S. Behera, Ld. Counsel appearing for the Applicant and Mr. R.C. Rath, Ld. Standing Counsel appearing for the Railways; on whom a copy of this O.A. has already been served. A copy of this order be also ~~served~~ ^{sent} on the Applicant in the address given in the O.A.

Mr. Behera undertakes to deposit required postages (for issuance of the communication of this order) and copies of this O.A. to the Respondents by tomorrow/22.03.06.


21/03/06
Member (Judicial)